

LOK SABHA DEBATES

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Monday, July 29, 1985/Sravana 7, 1907
(Saka)

*The Lok Sabha met at Eleven of
the Clock.*

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

[*English*]

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of Shrimati Savitri Nigam who was a member of Third Lok Sabha during 1962-67, representing Banda constituency of Uttar Pradesh. She had also been a member of Rajya Sabha during 1952-62.

An able parliamentarian, she took keen interest in the proceedings of the House. A prominent political and social worker, she had identified herself with a large number of public causes and served them with enthusiasm and dedication. She had been associated with several social organizations particularly relating to uplift of women in various capacities. At the time of her death, she was President of the Indian House-wives' Federation.

She was author of several books and a large number of articles on family planning, women uplift etc.

Shrimati Savitri Nigam passed away on 28 July, 1985 at New Delhi at the age of 66 years.

We deeply mourn the loss of our former colleague, and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while as a mark of respect to the deceased.

**(The Members then stood in silence for
a short while)**

ORAL ANSWERS TO QUESTIONS

[*English*]

Formulation of New Labour Policy

*81. SHRI VIJOY KUMAR YADAV : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to formulate a new labour policy; and

(b) if so, when the new policy will be announced ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). A Statement is given below.

Statement

As the Hon. Member would no doubt be aware the basic principles to be followed in our labour policy are already laid down in the Directive Principles of the State Policy. These, *inter alia* include that there is equal pay for equal work for both men and women; that the health and strength of workers, men and women, and the tender age of children are not abused and that the citizens are not forced by economic necessity to enter avocations unsuited to their age or strength and that childhood and youth are protected against exploitation and against moral and material abandonment. It is further provided that the State shall make provision for securing just and human conditions of work and for maternity relief; that the State shall endeavour to secure by suitable legislature or economic organisation or in any other manner to all workers, work, a living wage, conditions of work ensuring a decent standard of life and that the State shall take steps to secure the participation of workers in management of undertakings, establishments or other organisations engaged in any industry. These Directive Principles have inspired our labour legislation from time to time.

More specifically, The Approach Paper to the Seventh Five Year Plan, 1985-90 also